

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 233 of 2021 (SZ)**

**(Earlier, OA No. 267 of 2021 (PB))**

**IN THE MATTER OF:**

Andhra Kesari Nagar Welfare Association

....

Applicant(s)

Versus

The Prl. Secretary to Govt.,  
Irrigation & CAD Dept., & Others

....

Respondent(s)

**REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (RS)**

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**Place: Hyderabad**

**Date: 19-03-2022.**

**REPORT DATED 09-03-2022 OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RS) IN ORIGINAL APPLICATION NO. 233 OF 2021 IN THE MATTER OF ANDHRA KESARI NAGAR WELFARE ASSOCIATION VS THE PRINCIPAL SECRETARY TO GOVT. OF TELANGANA, IRRIGATION AND CARD DEPT. AND OTHERS BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.**

It is to submit that the Hon'ble NGT, Chennai in its Order dated 28.01.2022 directed the individual respondents to file their independent report before the Tribunal in the matter.

**In this regard, the following is submitted: -**

1. Bathukamma kunta lake is located at B.N Reddy Nagar, Hyderabad is surrounded by East: Andhra Kesari nagar & Veeranjaneya nagar, West: Temple followed by Goutami Nagar, North: Andhra Kesari nagar, South: Veeranjaneya nagar and vaddera basti.
2. The Bathukamma Kunta lake is covered in an area of 4.20 Acres.
3. The lake is partially covered with water and municipal solid waste like plastic, paper and other debris were observed upstream of the lake.
4. There exist a transfer point of municipal solid waste within the lake area maintained by the Greater Hyderabad Municipal Corporation (GHMC) and finally lifting to Municipal Solid Waste processing plant.
5. The lake is a rain fed and sewage also entering into the lake due to damage of drainage line at two points. However, the same was rectified by the GHMC.
6. The source of the water to the lake is untreated sewage. The runoff water due to rains into the lake is very minimal due to construction of the residential houses within and outside the catchment area of the lake.
7. The earthen soil bund on the east side of the lake is existing and a sluice gate is also installed on the south-east corner. However, the sluice gate is totally damaged and not in working condition.
8. The nearby residents have complained that there are facing health problems due to severe odour, mosquito nuisance.

Submitted.

**Date: 09.03.2022**  
**Place: Hyderabad.**

**ENVIRONMENTAL ENGINEER**

  
ENVIRONMENTAL ENGINEER  
T.S. Pollution Control Board  
Regional Office - I, R.R. District.

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ANNEXURE -I

Item No.10:-

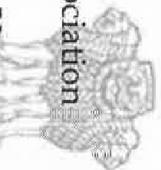
BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 233 of 2021 (SZ)

*(Through Video Conference)*

IN THE MATTER OF

Andhra Kesari Nagar Welfare Association



Versus

The Principal Secretary to Govt. of Telangana,  
Irrigation and CAD Dept. and Ors.

...Applicant(s)  
  
...Respondent(s)

Date of hearing: 28.01.2022

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE Dr. SATYAGOPAL KORLA PATI, EXPERT MEMBER



For Applicant(s): None.  
For Respondent(s): Mrs. H. Yasmeen Ali for R1 to R3 & R7.  
Ms. J. Dayana represented

Mr. T. Sai Krishanan for R5 & R6.  
Mrs. H. Yasmeen Ali represented  
Mr. D. Srinivasan for R4.

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ORDER

1. The above case has been Suo Motu registered by this Tribunal on the basis of the letter petition alleging damage caused to the Batukamma Kunta Lake at B.N. Reddy Nagar Division of Greater Hyderabad by the local residents. In spite of complaints made, no action has been taken to protect the lake. That prompted the applicant to send a letter petition in this regard. The Principal Bench had registered the case as O.A. No.267 of 2021 and then appointed a Joint Committee comprising of the (i) Telangana State Pollution Control Board, (ii) District Magistrate - Rangareddy District, (iii) Greater Hyderabad Municipal Corporation and (iv) State Wetland authority to look into the grievance and take remedial action, following due process of law.
2. The Joint Committee was also directed to visit the site, interact with the stakeholders to ascertain the fact and take remedial action following due process of law and the Telangana State Pollution Control Board was designated as the nodal agency for that purpose. Thereafter, the committee was directed to submit the report within a period of two months before this Bench and transferred the case to this Bench for further consideration.
3. After receipt of the records from the Principal Bench, this Bench has advanced the hearing and taken up the case on 26.11.2021 and after

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impleading the necessary parties, issued notice to the respondents and posted the case to 21.12.2021 for appearance of parties, filing independent response and also for consideration of report. On 21.12.2021, this Tribunal had adjourned the case to today by giving an opportunity to the 4<sup>th</sup> Respondent to appear, as they did not appear in spite of the fact that notice was served on them.

4. When the matter came up for hearing today through Video Conference, there was no representation for the applicant, Mrs. H. Yasmeen Ali represented Respondents No.1 to 3 & 7, Mr. T. Sai Krishnan through Ms. J. Dayana represented Respondents No.5 & 6 and Mrs. H. Yasmeen Ali represented Mr. D. Srinivasan for 4<sup>th</sup> Respondent. So, service complete.

5. The learned counsel appearing for the respondents submitted that they have conducted the inspection and if some time is granted, they may be able to file the report as directed by this Tribunal.

6. The individual respondents are also expected to file their response in time.

7. Considering the circumstances, we feel that time can be granted to the Joint Committee as well as to the respondents to file their report and independent response respectively to this Tribunal till 24.02.2022, on which date the case was originally posted by the Principal Bench.

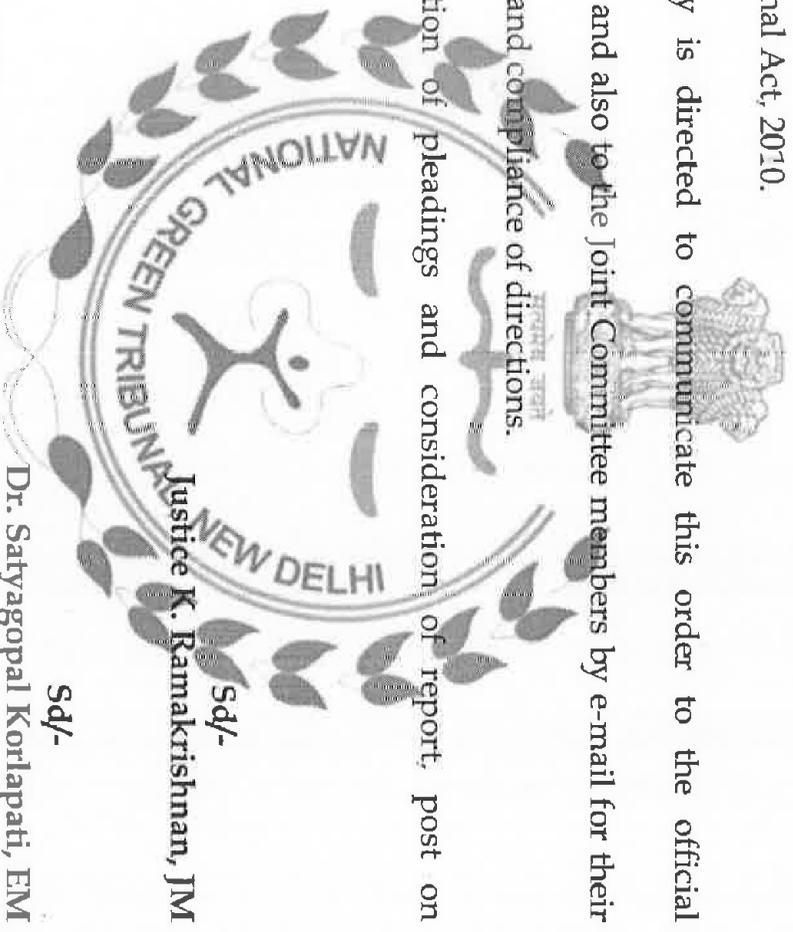
8. They are directed to submit their respective report as well as independent response to this Tribunal on or before 24.02.2022 by e-filing in the form of

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Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules, failing which, they are directed to appear before this Tribunal through Video Conference on the next hearing date to show cause as to why action should not be taken against them for non-compliance of directions issued by this Tribunal, as contemplated under Section 26 and 28 of the National Green Tribunal Act, 2010.

9. The Registry is directed to communicate this order to the official respondents and also to the Joint Committee members by e-mail for their information and compliance of directions.

10. For completion of pleadings and consideration of report, post on 24.02.2022.



O. A. No. 233/2021 (SZ)  
28<sup>th</sup> January, 2022. Mn.